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Title: Papers laid on the table of the house by members/Ministers.

MR. SPEAKER : Papers to be laid – Shri A.R. Antulay.

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 2006-2007.
- (2) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7232/07)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:--

- (1) Statement regarding review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2006-2007.
- (2) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7233/07)

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRIMATI AMBIKA SONI): Sir, I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2005-2006.  
(ii) A copy of Annual Accounts (Hindi and English versions) National Council of Science Museums, Kolkata, for the year 2005-2006, together with Audit Report thereon.  
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2005-2006.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7234/07)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2005-2006.  
(ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 7235/07)

- (b) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2005-2006.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7236/07)

**रेल मंत्रालय में राज्य मंत्री (श्री नारनभाई रठवा) :** अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) रेल अधिनियम, 1989 की धारा 199 के अंतर्गत भारतीय रेल (खुली लाइनों) सामान्य (दूसरा संशोधन) नियम, 2007 जो 7 नवम्बर, 2007 के भारत के राजपत्र में अधिसूचना संख्या सा.का.ि.न. 694(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7237/07)

(2) रेल अधिनियम, 1989 के अंतर्गत जारी अधिसूचना संख्या 2006/ईएंडआर/700/1/पीटी जो 28 सितम्बर, 2007 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 1 नवम्बर, 2007 से दक्षिण रेलवे में सेलम में नया डिवाजन गठित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 7238/07)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): Sir, I beg to lay on the Table a copy of the Notification No. G.S.R.559 (E) (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> August, 2007, making certain amendments in the scheduled to the Oilfields (Regulation and Development) Act, 1948 regarding determination of well head price issued under sub-section (4) of section 6A of the said Act.

(Placed in Library, See No. LT 7239/07)

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**12.02 hrs.**